## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 72/9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KURAART NATARATA

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2018

Name of the Company:

Ramniklal S Gosalia & Co.

V/s.

Sterling Lam Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Adv. Prachiti Shah Advocate letitioner Rhab

2. Adv. Ragui Mehta Advocate Petitiones Rr.

## <u>ORDER</u>

Learned Advocate Ms. Prachiti with Learned Advocate Ms. Rajvi Mehta i/b Nanavati & Nanavati Advocates present for Operational Creditor/ Petitioner. None present for Respondent.

Proof of service of copy of petition on Respondent filed.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 12.03.2018 for objection of Respondent, if any, and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL